

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 306

IA-74/2024

In

IB-775(ND)/2022

IN THE MATTER OF:

M/s. Vinay Rai Personal Guarantor through Mr. Prabhat Ranjan Singh

.....APPLICANT/PETITIONER

SECTION

U/s 94(1)

Order delivered on 19.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Prabhat Ranjan Singh Resolution Professional
For IFCI Bank : Mr. Shreyas Mehrotra, Mr. Manish Kumar Mishra
Adv. Sunanda Chowdhury
For the Respondent : Mr. Ashish Aggarwal, Mr. Gurcharan Singh,
Mr. Ramya Aggarwal, Advocates.
Mr. Amit Mahaliyan, Adv for R-3 - ASREC India Ltd
For Tech. Board : Mr. Satyam Rai, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-74/2024:-

Learned Counsel appears for the Applicant. The Resolution Professional appears in person. Learned Counsel appearing for one of the Creditors (Technology Development Board) has submitted that an application seeking replacement of the Resolution Professional has been filed. The Resolution Professional shall take steps to serve fresh notice to M/s. Techno Hardware Enterprises Pvt. Ltd. and file proof and affidavit of service within ten days.

List the matter on **03.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**